

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal Nos. 148,149 and 150 of 2009

& IA-302 of 2009

Dated : 21st July, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Reliance Infrastructure Ltd. ... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s): Mr. Hasan Murtaza

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for MERC

ORDER

Today the learned counsel for the Appellant in Appeal No.150 of 2009 has filed additional Written Submissions in reply to the Written Submissions filed by the Commission.

Since new issues have been raised by the Appellant in these additional Written Submissions covering (11) pages, the learned counsel for the Commission seeks some time to get the instructions and to file his additional reply submissions on that issue.

Accordingly, he is directed to file the same on or before 01.08.2011 after serving copy on the other side.

Post the matter on **03.08.2011** for reporting compliance.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson